

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/01106/2018**

Jabalpur, this Thursday, the 29<sup>th</sup> day of November, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Balmukund Sen, son of Late Shri Goli Ram Sen, aged about 64 years, Retired Mason Token No. 12198, MCM, GCF Factory, Jabalpur, R/o 69 Patel Nagar, Suhagi, Adhartal, Jabalpur, Distt: Jabalpur M.P. 482001

**-Applicant**

**(By Advocate – Shri Shakeel Ahmed)**

**V e r s u s**

1. Union of India through the Secretary, Ministry of Defence, New Delhi 110001.
2. The General Manager, Gun Carriage Factory, Jabalpur, Distt. Jabalpur (M.P.) 482001.
3. The Jt. General Manager (Admn) Gun Carriage Factory, Jabalpur, Distt: Jabalpur M.P. 482001.
4. The Senior Accountant Office of the Pr. CDA (Pensions) Draupadi Ghat, Allahabad - 211014

**-Respondents**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant has filed this Original Application seeking following reliefs:

**“8) Relief, prayed for:-**

In view of fact and circumstances of this case the applicant prays for the following reliefs:-

i) To call for the relevant record pertaining to the subject matter for kind perusal of his Hon'ble Tribunal.

ii) The Hon'ble Tribunal may be pleased to direct the respondents/dept. to pay the benefit of PPO No. C/CORR/FYS/12536/2014 and its difference sum of Rs. 27,505/- and other allowances payable to him with all consequential benefits and interest.

iii) Any other relief which this Hon'ble Tribunal deems fit and proper may also be passed together cost of application.”

**2.** The applicant submits that the Pension Disbursing Authority, i.e. Bank had issued “LOSS CERTIFICATE” regarding PPO No.12536/2014 of the applicant on 21.11.2017 (Annexure A-9). He further submits that even after issuance of this certificate, the respondent No.4 has not taken any action in the matter and the applicant has not been paid difference amount of his pension amounting to Rs.27,505/- till date.

**3.** Since no decision has been taken by respondent No.4 after issuance of “LOSS CERTIFICATE” by the Bank, we therefore, deem it appropriate to dispose of this Original Application at the admission stage itself with a direction to respondent No.4 to take necessary action on Annexure A-9

certificate, if not already done, within a period of 60 days from the date of receipt of a certified copy of this order.

**4.** The O.A is disposed of in the above terms. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-